



2026:AHC-LKO:22170

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

**CRIMINAL MISC. ANTICIPATORY BAIL APPLICATION U/S 482 BNSS No.
- 566 of 2026**

Jeet Bahadur Singh

.....Applicant(s)

Versus

State Of U.P. Thru. Prin. Secy. Home Civil Sectt.
Lko. And Another

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Nisha Srivastava
Counsel for Opposite Party(s)	:	G.A.

Court No. - 28

HON'BLE RAJEEV BHARTI, J.

Heard learned counsel for the applicant, learned A.G.A. for the State and perused the records.

Notice to respondent No. 2 is dispensed with in view of proposed order.

The instant application has been filed seeking release of the applicant on anticipatory bail in Case Crime/FIR No. 198 of 2025 under Sections 121(1), 121(2), 132, 125(Ba), 221, 115(2), 352, 351(3), 3(5) BNS and Section 7 Criminal Law Amendment Act, registered at P.S.-Subeha, District-Barabanki.

As per the prosecution case, it is alleged that on 10.07.2025 the Revenue Inspector, along with a team constituted in compliance with the order of the S.D.M. dated 05.07.2025, went to the spot for performing official duty. At the spot, the named accused persons along with some unknown persons allegedly interrupted the official duty. When the Revenue Inspector showed them the order and asked them to leave the place, the accused persons allegedly assaulted them with bricks, danda and sticks. In the said incident, the Revenue Inspector along with S.I. Rupendra Mishra, Head Constable

Sanjeev Singh and Constable Ashutosh Kumar sustained injuries.

Learned counsel for the applicant submits that the applicant is not named in the F.I.R. The applicant has been falsely implicated in the present case. Similarly situated co accused Vikram Singh has been granted anticipatory bail vide order dated 16.3.2026 passed by the Co-ordinate Bench of this Court (Annexure No.7). Some of the co accused have been granted bail by the court below while the other co accused have been granted regular bail by the Co-ordinate Benches of this Court, copies of which are annexed as Annexure No.8. The applicant has no criminal history. There is no specific allegation against the applicant and only general role has been assigned to the applicant. The applicant undertakes to cooperate in the investigation.

Learned A.G.A. has opposed the anticipatory bail application. He submits that S.I. Rupendra Mishra has sustained an injury on the humerus bone. However, the rest of the injured persons have sustained simple injuries. He, however, does not dispute the fact that general allegations have been made in the prosecution case against all the accused persons.

Upon due consideration of the facts that general role has been assigned to the applicant; the applicant is not named in the F.I.R; the applicant has no criminal antecedents; and the undertaking given by him to cooperate in the investigation, and without making any observation which may affect the outcome of the case, I am of the view that the aforesaid facts are sufficient for making out a case for granting anticipatory bail to the applicant.

In view of the above, it is provided that in the event of arrest, the applicant shall be released on anticipatory bail in the aforesaid Case Crime number on his furnishing a personal bond with two sureties each in the like amount to the

satisfaction of the arresting officer/investigating officer/S.H.O. concerned with the following conditions:-

The applicant shall report to the investigating officer within twenty days from today. He shall cooperate in the investigation and he will not influence the witness. The accused-applicant will remain present as and when the arresting officer/I.O./S.H.O. concerned call(s) for investigation/interrogation. The applicant shall not leave India without previous permission of the Court.

The application is ***allowed***.

(Rajeev Bharti,J.)

March 30, 2026
Shukla